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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 312/2017 & ITA 313/2017

PRINCIPAL COMMISSIONER OF INCOME TAX-8

..... Appellant

Through: Mr. Puneet Rai, Adv.

versus

M/S SHRUTI FASTNERS LTD., Respondent

Through: Mr. Sandeep Sapra & Mr. Manu K.
Giri, Adv.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

% **04.12.2018**

Learned counsel for the appellant-Revenue submits that the tax effect in the present appeals is below Rs. 50 lacs; hence, the appeals may be disposed of without examining the issue/question raised, which may be left open. Counsel also prays that liberty may be granted to the Revenue to ask for revival in case the matter is covered by any exception.

We take the statement on record and dispose of the present appeals with liberty, as prayed for. It is clarified that we have not expressed any opinion on merits.


SANJIV KHANNA, J.


ANUP JAIRAM BHAMBHANI, J.

DECEMBER 04, 2018/uj